

(c) As per the provisions of the MOU signed, the company will negotiate separate agreements with the State Government for sale of power, for which purpose, it will be governed by the relevant provisions of the Tariff notification dated 31-3-1992 issued by Department of Power, Government of India.

मध्य प्रदेश के बेतुल और छिदवाड़ा में सड़कों को सुदृढ़ और चौड़ा किया जाना

@4051. श्री नारायण प्रसाद गुप्ता : क्या कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को बेतुल और छिदवाड़ा जिलों में कोयले की दुलाई के लिए सड़कों को सुदृढ़ बनाने और उन्हें चौड़ी करने के लिए मध्य प्रदेश सरकार से मार्च, 1985 और मई, 1986 में कोई प्रस्ताव प्राप्त हुए हैं ;

(ख) क्या सरकार ने इस संबंध में कोई विनीय स्वीकृति दी है ; और

(ग) यदि नहीं, तो यह स्वीकृति कब तक दिए जाने का विचार है ?

कोयला मंत्रालय में उप मंत्री (श्री एस. बी. नयमेगौड़ा) (क) से (ग) मई, 1982 में मध्य प्रदेश सरकार से सड़कों को सुदृढ़ीकृत और चौड़ा करने का 202.99 करोड़ रु. की अनुमानित लागत का एक प्रस्ताव प्राप्त हुआ था। संशोधित अनुमान मई, 1986 में प्राप्त हुए थे। राज्य सरकार को इस आशय की सूचना दी गई थी कि इस तथ्य को ध्यान में रखते हुए कि राज्य में सड़कों के निर्माण की प्राथमिक जिम्मेदारी राज्य सरकारों की है और राज्य सरकारें आंतरिक क्षेत्रों में निधियां जुटाने के अलावा, सम्बद्ध राज्यों में उत्पादित होने वाले कोयले पर रायल्टी और अन्य शुल्क लगाकर वे बड़ी मात्रा में राजस्व प्राप्त करते हैं, अतः उन्हें स्वयं ही

@पूर्वतः अतिरिक्त प्रश्न 2560, 9 दिसम्बर, 1992 से स्थानांतरित।

सड़कों के निर्माण हेतु, जिसमें कोयला क्षेत्रों में स्थित सड़कें भी शामिल हैं, निधि जुटाएं।

Illegal Construction on Cantonment Board Land

4052. SHRI GHUFRAN AZAM: Will the Minister of DEFENCE be pleased to state:

(a) what are the details of terms and conditions monthly rent, period of tenancy indicating therewith the date of last auction worked out by the Cantonment Board, Kanpur in respect of the premises at Mahatma Gandhi Park, Kanpur Cantonment;

(b) whether the structures of seven Malis Quarter adjacent to the park have been completely converted into a double storeyed building.

(c) whether it is a fact that the construction was not authorised within the rules of the Cantonment Act of 1924;

(d) if so, the details thereof; and

(e) what further action is proposed to be taken to check illegal constructions/transaction on Government land?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (e) Mahatma Gandhi Park, covering an area of 5.814 acres, is situated on Survey No. 504 of Kanpur Cantonment and is Class 'C' land under the management of Kanpur Cantonment Board. Seven Mali Quarters (covering an area of 1194 Sq. ft.), located on the periphery of Mahatma Gandhi Park, were converted into a restaurant and were leased out by the Cantonment Board through public auction. The original lease was granted on 1-11-82, for 5 years, for running a restaurant at a monthly rental of Rs. 1000/-, with the approval of the GOC-in-C. Central Command, under Rule 8 of the Canton-